

Ministry of Finance  
(Department of Revenue)

To be published in Gazette of India Part-II-Section 3-Sub-sections-(ii), Extraordinary

**Notification No.29/2011 - Customs (N.T.)**

New Delhi, 11<sup>th</sup> April, 2011

S.O. (E). In exercise of the powers conferred by clause (a) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Government hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 61/94-Customs (NT), dated the 21<sup>st</sup> November, 1994, namely: -

(i) In the said notification, in the Table for serial number 6 relating to the state of Gujarat specified in column (1) and the entries relating thereto in columns (2) , (3) and (4), the following shall, respectively, be substituted, namely:-

(1)	(2)	(3)	(4)
"6	Gujarat	(a) Ahmedabad (b) Jamnagar	Unloading of imported goods and the loading of export goods or any class of such goods. (a) Unloading of : (i) baggage of defence personnel ; (ii) imported goods related to Ministry of Defence.  (b) loading of: (i) baggage of defence personnel ; (ii)exported goods related to Ministry of Defence" ;

(ii) for serial number 13 relating to the state of Punjab specified in column (1) and the entries relating thereto in columns (2) , (3) and (4), the following shall, respectively, be substituted, namely:-

(1)	(2)	(3)	(4)
"13	Punjab	(a) Rajasansi (Amritsar) (b) Chandigarh	Unloading of imported goods and the loading of export goods or any class of such goods. (a) Unloading of : (i) baggage of defence personnel ; (ii) imported goods related to Ministry of Defence.  (b) loading of: (i) baggage of defence personnel ; (ii) exported goods related to Ministry of Defence".

This shall come into force with effect from the date of publication in the Officials Gazette

(VIKAS)  
Under Secretary to the Government of India  
**(F. No.520/49/2009-Cus-VI)**

*Note : The Principal notification was published in the Gazette of India vide notification No. 61/94-Customs(NT), dated the 21st November, 1994 [S.O. 828(E), dated the 21st November, 1994] and was last amended by notification No. 59/2002-Customs(NT) dated 28th August, 2002.*